

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

Order under Section 7

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

Presents

For the Applicant/petitioner: Mr. Bindu Das, Advocate

For the Respondent: Mr. K.K. Krishna Prabhu and Mr. Anand
Chandra Swain, Advocates

ORDER

The affidavit of service has been filed explaining that the deponent Mr. Dharamveer approached the financial Debtor at the address 108-109, Pratap Bhawan, 5, Bahadur Shah Zafar Marg, New Delhi-110002 for serving dasti notice. He met Mr. Abdul Rehman, who after obtaining instructions from Mr. Matloob Rana received a letter dated 19.01.2018 along with a copy of order dated 10.01.2018 against receipt which has already been placed on record (Diary No. 343 dated 22.01.2018.). The deponent also dispatched the letter dated 19.01.2018 along with a copy of order dated 10.01.2018 through speed post to the financial debtor at their address mentioned above. The service report downloaded from the official website of India Post has also been filed which shows that the notices were delivered. Even service was effected through the e-mail address which did not bounce back and the print out of e-mail has also been filed.

At this stage, Mr. K.K. Krishna Prabhu appeared and requests for some time to file reply.

Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

List for arguments on 20.02.2018.

Sd/-

(M. M. KUMAR)

PRESIDENT

Sd/-

(S. K. MOHAPATRA)

MEMBER (TECHNICAL)